

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5765
ANSWERED ON:29.04.2015
ILLEGAL ENCROACHMENT ON DDA LAND
Kodikunnil Shri Suresh;Singh Shri Hukum

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of Government, DDA and DDA reserved forest land under encroachment and illegal construction in Delhi along with the value thereof, location and zone-wise;
- (b) the measures taken by the Government to release the said land from encroachment and illegal construction along with the action taken against the officials found guilty;
- (c) the total land along with value thereof that got recovered from the encroachment/illegal construction in different parts of Delhi, particularly from the clutches of builders and land mafia during the last one year and till date, location and zone-wise; and
- (d) the stringent measures taken by the Government to make Delhi free from encroachment and illegal constructions?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

- (a): Delhi Development Authority (DDA) has informed that out of total green area of DDA, nearly 142 acres in different parts of Delhi have been encroached. The market value of this land cannot be ascertained because this land is not disposable and cannot be quantified in terms of socio-economic value.
- (b): DDA has informed that this encroachment is very old and protected under the National Capital Territory of Delhi Laws (Special Provisions) Amendment Act, 2011, as amended in 2014. DDA removes new encroachment whenever it is reported.
- (c): Nil in view of (b) above.
- (d): DDA has informed that in order to protect green area from further encroachment, proper boundary wall is erected around all parks and green areas. Besides, quick response teams (QRTs) have been constituted in each zone for protection of DDA land including green areas.